

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 141/2025/EZ

Anil Kumar Arya

...Applicant

- Versus -

State of West Bengal

...Respondent(s)

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8, THE DISTRICT
MAGISTRATE, NORTH-24 PARGANAS**

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Filed by:

[Signature]
 Mr. Rajib Roy
 Advocate for the
 State of W.B.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 141/2025/EZ**

Anil Kumar Arya

...Applicant

- Versus -

State of West Bengal

...Respondent(s)

**BEFORE THE NOTARY PUBLIC
GOVT. OF INDIA**

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8, THE DISTRICT
MAGISTRATE, NORTH-24 PARGANAS**

I, Sri Shashank Sethi, son of Anil Kumar, aged about 42 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate, North 24 Parganas, District- North 24 Parganas, Pin-700124, do hereby solemnly verify and say as follows: -

1. That I am the District Magistrate, North 24 Parganas and here'n being the instant respondent no. 8, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That the present affidavit is being affirmed in compliance with the solemn order dated 22.08.2025 of the Hon'ble Tribunal in the present matter wherein inter-alia it was directed that "We direct the Registry that copy of the relevant documents be served upon the Respondents who shall file their affidavit, within four weeks." and vide solemn orders dated 03.11.2025 and 24.11.2025, the Hon'ble Tribunal was gracious enough, on prayer on behalf of the respondents, to grant extensions of time for filing such affidavit and/or responses.

Sl. No. 20
06 JAN 2026

3. That the instant Original Application has been filed, as documented in the solemn order dated 22.08.2025, by one Anil Kumar Arya, an Advocate, against Susanta Dey, Sumanta Dey and Sunita Mondal alleging that they have started filling up pond at Dag No.2242, J.N. No.2, Mouza – Gopalpur, Block Rajarhat, P.S. – Narayanpur, District – North-24 Parganas for constructing 6' feet wide road over the said pond illegally and unlawfully. The Applicant's client approached all the local bodies since last one year but no effective steps have been taken to restrain the illegal filling of waterbody.

4. That consequently, a joint field inspection was caused to be conducted along with the concerned Assistant Engineer and Surveyor of the Bidhannagar Municipal Corporation and the concerned Revenue Inspectors under the B.L.&L.R.O., Rajarhat on 28.11.2025 and the concerned Revenue Inspectors submitted their report before the B.L.&L.R.O., Rajarhat on 11.12.2025 and the same was forwarded by the said B.L.&L.R.O. to the Senior Law Officer, Bidhannagar Municipal Corporation vide his office memo no. 1266/BLLRO/RHT/2025 Dated 11.12.2025 with a copy to the Additional District Magistrate and District Land and Land Reforms Officer, North-24

Parganas.

5. That thereafter, the B.L.&L.R.O., Rajarhat vide his Office Memo No. 1281/BL&LRO/RHT/2025 Dated 16.12.2025 did communicate that under his signature a show cause notice Under Section 4C (5) of the W.B.L.R. Act, 1955 has been issued vide his office Memo No. 1278/BL&LRO/RHT/2025 Dated 15.12.2025

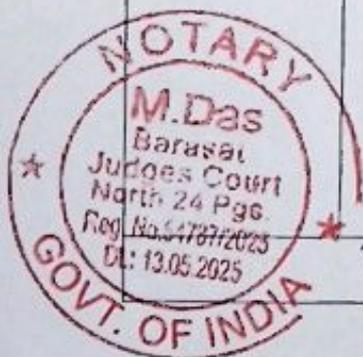
to the recorded raiyats of the concerned Plot. *The copies of the Inspection Report, Show Cause Notices and reply are annexed herewith and marked as 'R-1'.*

6. That the main outcome of the enquiry report, as received, is arrayed hereunder:

i) That the recorded status of the subject Plot is placed hereunder in a tabular format:

Mouza with J.L. No.	L.R. No.	Plot	Recorded Raiyat (L.R. Khatian No.)	Recorded share of the Raiyat	Recorded are of the Raiyat (Acre)	Classification in computerized land record
Gopalpur (J.L. No. 02)	2242	Kalipada Ghosh, Son of		0.3333	0.1000	'PUKUR'

	Lalit Mohan Ghosh (739/1)		
	Sunita Mondal, Son of Taraknath (4959)	0.1667	0.0500
	Sushanta Dey, Son of Soumen Nath Dey (4960)	0.1666	0.05
	Sumita Ghosh, Wife of Kajal (4961)	0.1668	0.05
	Sumanta Dey, Son of Soumendra Dey (4962)	0.1667	0.05
Total Area of the Plot			0.30 Acre



ii) That, thus from computerized land records (C.L.R. hereinafter), it is apparent that the total quantum of 0.30 Acre of the subject land is recorded as 'Pukur'.

iii) That as per the concerned Revenue Inspector's enquiry report Sumita Ghosh (L.R. Khatian No. 4961) is deceased.

iv) That during enquiry, 0.15 Acre out of the total quantum of 0.30 Acre of the subject plot was found existing as a 'Pukur' (Water-body).

v) That land use of the rest 0.15 Acre of the subject plot was found altered from the recorded classification.

vi) That 0.15 Acre of altered portion of the subject plot of land is being occupied by the raiyats by way of construction of residential houses including one under-construction building.

vii) That during enquiry the present raiyats failed to produce any certificate of conversion to show that the alteration of land use by them had any statutory or procedural backing or basis.

7. That in consequence of such prima-facie finding of unauthorized alteration of land use from the existing recorded classification of the subject plot of land, the B.L.&L.R.O., Rajarhat issued the said notice Under Section 4C (5) of the W.B.L.R. Act, 1955 vide his office Memo No. 1278/BL&LRO/RHT/2025 Dated 15.12.2025 with a direction to the concerned raiyats, either to show conversion certificate issued by the competent authority or to restore the land to its recorded classification.

8. That in response to the above stated notice Under Section 4C (5) of the W.B.L.R. Act, 1955, issued by the B.L.&L.R.O., Rajarhat, one Smt. Bulu Ghosh, Amit Kumar Ghosh, Sumit Kumar Ghosh and Arpita Ghosh filed their reply dated 22.12.2025 on behalf Kalipada Ghosh, Son of Lalit Mohan Ghosh bearing L.R. Khatian No. 739/1, claiming the recorded raiyat as deceased since 16.11.2022 as also claimed themselves to be wife, elder son, younger son and daughter respectively of the deceased. No other reply in respect of the other raiyats have been received. The report submitted by the B.L.&L.R.O., Rajarhat along with annexures, notice issued under Section 4C of the W.B.L.R. Act, 1955 and reply filed on behalf of recorded raiyat Kalipada Ghosh are annexed herewith and marked as 'Annexure-R/1



9. That the main points of the reply, as claimed, are enumerated hereunder in a



i) That the subject Plot of land was purchased by the deceased between the year 1981 and 1983.

ii) That since then the deceased and his successors are in continuous and undisputed possession of the same for more than 40 years.

iii) That prior to their purchase, the subject plot of land was "DANGA" lying on the north side of the existing Pond, and this has been also clearly mentioned in their Registered deed of purchase. Thereby, as claimed, neither Lt. Sri Kalipada Ghosh nor any of his claimed family members have ever undertaken any artificial filling or earth-filling activities on their purchased property.

iv) That in addition to their mentioned purchase deed they also brought into their reply a mention of existence of an old electrical post, in order to consolidate their claim that their purchased portion of the subject plot of land had long been remained as "DANGA" land.

v) That a mass petition has also been annexed with their reply, wherein, purportedly several inhabitants of the locality have supported their claim.

10. That from above stated submissions, it is clear that the claimed successors of the deceased raiyat Kalipada Ghosh have tried to raise a point that actual land use of their purchased portion of the subject plot of land had changed since long when Section 4(C) of the W.B.L.R. Act, 1955 did not come into force and thereby their portion of alteration of land use would not come under the mischief of the said Section of the said Act.

11. That it is pertinent to mention here that 24.3.86 is the date of publication in the official gazette of the West Bengal Land Reforms (Amendment) Act, 1981 by dint of which Section 4(C) of W.B.L.R. Act, 1955 was enforced, which regulates provisions and directions regarding classification and land use of any Plot of land of a raiyat.

12. The Rule 166 of the W.B.L.R. Manual postulates discretion before the competent authority to decide in a separate proceeding, whether land use of any concerned plot of land did change prior to coming into force of Section 4(C) of



W.B.L.R. Act, 1955 under the West Bengal Land Reforms (Amendment) Act, 1981 by way of reasons mentioned therein and also to decide whether such alteration of land use remained erroneously not reflected in the present L.R. R-o-R, and in case of such findings, order for correction of R-o-R to its material mode of use in the field, if so existed since prior to 24.03.1986.

13. That no one has filed any reply to the mentioned show cause notice on behalf of Sunita Mondal (LR Khatian No. 4959), Sushanta Dey (LR Khatian No. 4960), Sumita Ghosh (LR Khatian No. 4961) and Sumanta Dey (LR Khatian No. 4962), however, as all the residential houses are on the altered 0.15 Acre portion of the subject Plot of land and when a representation (dated 22.12.2025) in the form of a reply on behalf of recorded raiyat Kalipada Ghosh has already been received wherein claims of long-standing alteration of the land use since 1981 to 1983, have been raised, statutorily it needs to be adjudicated first by the competent authority under Rule 166 of the W.B.L.R. Manual, 1981 in order to decide whether as per the claim submitted in the reply, the land use of the concerned altered 0.15 Acre portion of the subject plot of land did alter prior to 24.03.1986, the date of publication in the official gazette of the West Bengal Land Reforms (Amendment) Act, 1981 and as such whether the disputed alteration of land use would come under the purview of Section 4C of the W.B.L.R. Act, 1955 or would come out as erroneous recording of classification during the preparation of the concerned R-o-R.

14. That if in a proceeding under Section 166 of the W.B.L.R. Act, 1955 it is statutorily decided that the matter relates to erroneous recording of classification, L.R. officials would have to proceed accordingly under the appropriate provisions of record correction envisaged in the said Act and if it is decided that the matter relates to unauthorized alteration of land use and illegal filling up of existing water-body, the plot of land being within the jurisdiction of Bidhannagar Municipal Corporation, competent authority from the said municipality is statutorily entitled in exercise of the power conferred under the clause (ii) of section 2 of The West Bengal Inland Fisheries Act, 1984 (Reference notification no. 1748-Fish/C-1/9R-03/2017 Dated, Kolkata, the 20th July, 2017 of the Department of Fisheries, Aquaculture, Aquatic Resources and Fishing Harbour), to proceed for restoration, preservation and maintenance of the said water-body comprising the subject plot of land and in such case the North 24 Parganas district administration would render and extend all



X

necessary help and assistance to the said municipality. Reference notification is annexed herewith and marked as 'Annexure-R/2'.

15. That, however, a proceeding under Rule 166 of the W.B.L.R. Manual, 1991 being a complex and sensitive one, as requires minute and through examination of age-old records, documents submitted by the raiyats in support of their claim, consultation with competent Departments dealing with water-body and environment, would require a reasonable time to conclude even with sincerest diligence.

16. That the deponent shall ever be duty bound to obey any order (s) in the matter as may deem fit and be passed by the Hon'ble Tribunal.

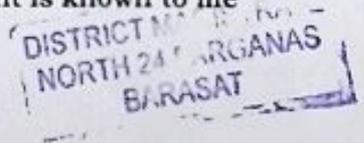
17. The statements made in paragraphs 1 to 15 are true to my knowledge based on information derived from records and the rest are my respectful submissions before this Hon'ble Tribunal.

Prepared in my office

Identified by me

Advocate

Shashank Sethi
Deponent is known to me



Verification

I, Sri Shashank Sethi, son of Anil Kumar, District Magistrate and District Collector, North 24 Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the _____ day of January, 2026.



Identified by me

Advocate

ATTESTED

(Signature)
MANOTOSH DAS
Notary Reg. No: 54787
Dt.- 13.05.2025
Govt. of India
Judg. & Court Barasat
North 24 Parganas

Shashank Sethi

Deponent
DISTRICT MAGISTRATE
NORTH 24 PARGANAS
BARASAT

06 JAN 2026



Memo no.1266 /BLLRO/RHT/2025

Date: 11.12.2025

To
The Senior Law Officer
Bidhannagar Municipal Corporation

Sub: Report regarding illegal filling of waterbody over Plot no. 2242
of Mouza- Gopalpur, JL no. 02

Ref: Memo no. 4880/1(12)/BMC/GS/2025 dt. 04.12.2025

&

Original Application No- 141/2025/EZ in connection with Anil Kumar Arya
Vs The State of West Bengal

Sir

In connection with the above mentioned subject and memo, a joint field enquiry is conducted with Asst. Engineer and Surveyor of Bidhannagar Municipal Corporation and concerned R.I. of this office on 28.11.2025 over the subject plot.

From this enquiry the following points are revealed.

1. As per LR ROR, it is found that LR plot no 2242 of Mouza - Gopalpur, J.L.-02 is classified as "Pukur" with area 0.30 acre.
2. From enquiry it is found that about 0.15 acres out of total 0.30 acres of land remained as "Pukur" & the rest 0.15 acres land occupied by the raiyats by constructing residential house and under construction building.
3. It is also to be mentioned that, the said rayats failed to produce any conversion certificate for such conversion in this regard.

Enco: As stated

Yours sincerely

Assistant Director &
Block Land & Land Reforms Officer
Rajarhat, North 24 Parganas

Memo no.1266 /BLLRO/RHT/2025

Date: 11.12.2025

Copy forwarded to

1. The A.D.M&D.L&L.R.O, N 24 Pgs for kind information.

Assistant Director &
Block Land & Land Reforms Officer
Rajarhat, North 24 Parganas

&
Block Land & Land Reforms Officer
Rajarhat, North 24 Parganas

To
The B.L & L.R.O
In the rank of Asst. Director
Rajarhat, North 24 Parganas.

Date:-11.12.2025

Sub: - Enquiry report regarding illegal filling of pond of Mouza-Gopalpur, J.L-02 over the plot No-2242.0

Sir,

As per your kind direction I undersigned have conducted a field enquiry with Asst. Engineer and Surveyor of Bidhannagar Municipal Corporation on 28.11.2025 above stated matter at Mouza-Gopalpur, J.L-02.

The following details have been found during field enquiry:

1. Land Schedule:

Mouza with J.L no.	LR plot no.	Recorded Raiyat (As per RoR)	Recorded Area	Classification (As per CLR)
Gopalpur, J.L-02	2242	i) Kalipada Ghosh s/o Lalit Mohan Ghosh	0.10 acre	"PUKUR"
		ii) Sunita Mondal W/o Taraknath	0.05 acre	
		iii) Sushanta Dey s/o Soumendra Nath Dey	0.05 acre	
		iv) Late Sumita Ghosh w/o Kajal	0.05 acre	
		v) Sumanta Dey s/o Soumendra Dey	0.05 acre	

- After enquiring and verifying the LR plot no-2242, it is come to know that approx 0.15 acre out of total 0.30 acre of land is physically found as "PUKUR" and there are one tiled shaded residential house, one under construction building which was made by Sunita Mondal, Sushanta Dey & Sumanta Dey and a fully furnished two storied residential house of Kalipada Ghosh have been found in the rest of area (approx 0.15 acre) over the aforesaid plot no.
- As per local information, the above said Raiyats Sunita Mondal, Sushanta Dey & Sumanta Dey are residing in a tiled shaded house for 20 years and even Kalipada Ghosh is residing in a fully furnished two storied residential house near about 15 years.
- During time of joint inspection, the above mentioned Raiyats were asked regarding conversion certificate, but they could not produce any conversion certificate of afore said plot no.

Therefore this enquiry report including GPS tagged images of the said plot has been sent for favor of your kind information and perusal.

- Enclosure : i) Copy of LR Plot no. 2242
ii) GPS tagged images
iii) Attendance sheet
iv) NOC from Chairman of Rajarhat Gopalpur Municipality.
v) Sketch map of the aforesaid plot.

Revenue Inspector
Palharghata, Rajarhat
North 24 Parganas

Revenue Inspector
RB-1, Rajarhat BL&LRO
North 24 Parganas

পশ্চিমবঙ্গ সরকার

- ১১/

সমষ্টি ভূমি ও ভূমি সংস্থার আধিকারিকের করণ

-দাখের তথ্য-



ব্লক- উত্তর ২৪ পরগণা	ব্লক- রাজারহাট	(১৫০৭০০২)
মৌজা- গোপালপুর	জে.এল.নং- ২	খানা- রাজারহাট
দাগ নং- ২২৪২	শ্রেণী- পুকুর	জমির পরিমাণ(এ)- ০.৫০
সাবেক দাগ নং- ২২৪২		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	স্বামীর/পেশীর বিবরণ	মতবা
৭৫৯/১	পুকুর	০.৫০৫০	০.১০০০	কানীন্দ ঘোষ পিতা-পবিত্র মোহন ঘোষ মাং-কানীন্দা,গোপালপুর	
৪১৫৯	পুকুর	০.১৬৬৭	০.০৫০০	সুনীতা মন্ডল পিতা-তারকনাথ মাং-গোপালপুর,উদয়চল,উঃ ২৪ পরগণা	
৪১৬০	পুকুর	০.১৬৬৬	০.০৫০০	সুশান্ত দে পিতা-সৌমেন নাথ দে মাং-গোপালপুর,উদয়চল	
৪১৬১	পুকুর	০.১৬৬৬	০.০৫০০	সুমিতা ঘোষ স্বামী-কাজল মাং-২১,সায়বাহাদুর রোড,বেহালা	
৪১৬২	পুকুর	০.১৬৬৭	০.০৫০০	সুমন্ত দে পিতা-সৌমেন্দ্র দে মাং-গোপালপুর,উদয়চল	
		১.০০০১	০.৫		

(*উল্লিখিত খতিয়ানের স্বার্থ অংশ পরিমাণ, * ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

A/A

TRANSLATED COPY
Govt Of West Bengal
Office of the Block Land & Land Reforms Officer
----Plot Information-----

District- North 24 Parganas	Block- Rajarhat	[1507002]
Mouza- Gopalpur	J.L.No- 2	P.S.- Rajarhat
Plot no.-2242	Classification- Pukur	Area-0.30 acre
Sabek Plot No(RS).-2242		

Khatiyon No	Classification	Share of land	Area (Acre)	Details of Recorded tenant /lessee	Remarks
739/1	PUKUR	0.3333	0.1000	Kalipada Ghosh S/O- Lalit Mohan Ghosh Saang-Kalipark, Gopalpur	
4959	PUKUR	0.1667	0.0500	Sunita Mondal S/O-Taranath Saang-Gopalpur, Udayachal, North24 Pgs	
4960	PUKUR	0.1666	0.0500	Susanta Dey S/O -Soumen Nath Dey Saang- Gopalpur, Udayachal	
4961	PUKUR	0.1668	0.0500	Sumita Ghosh W/O- Kajol Saang- 21,Raybahadur Road, Behala	
4962	PUKUR	0.1667	0.0500	Sumanta Dey S/O Soumendra Dey Saang- Gopalpur, Udayachal	

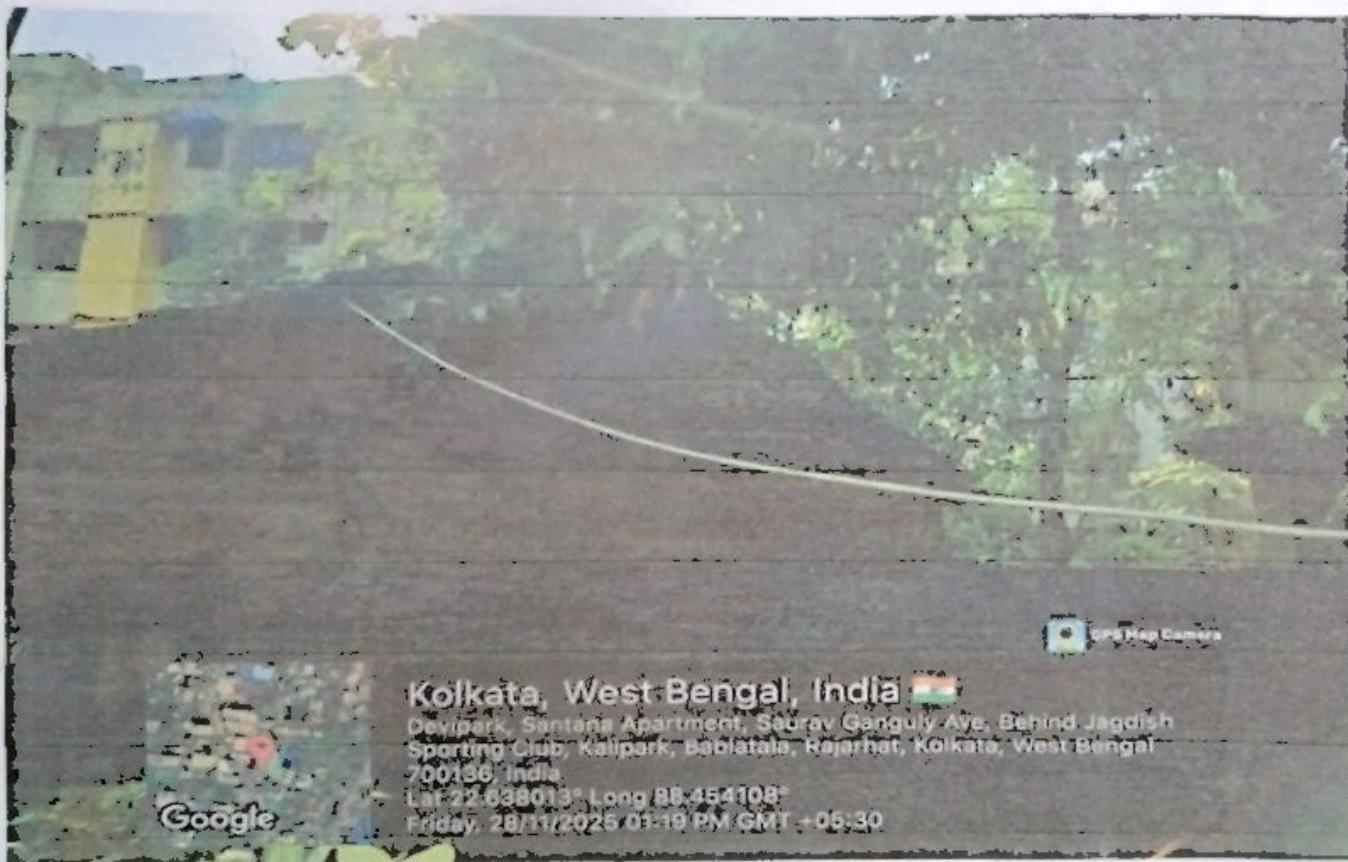
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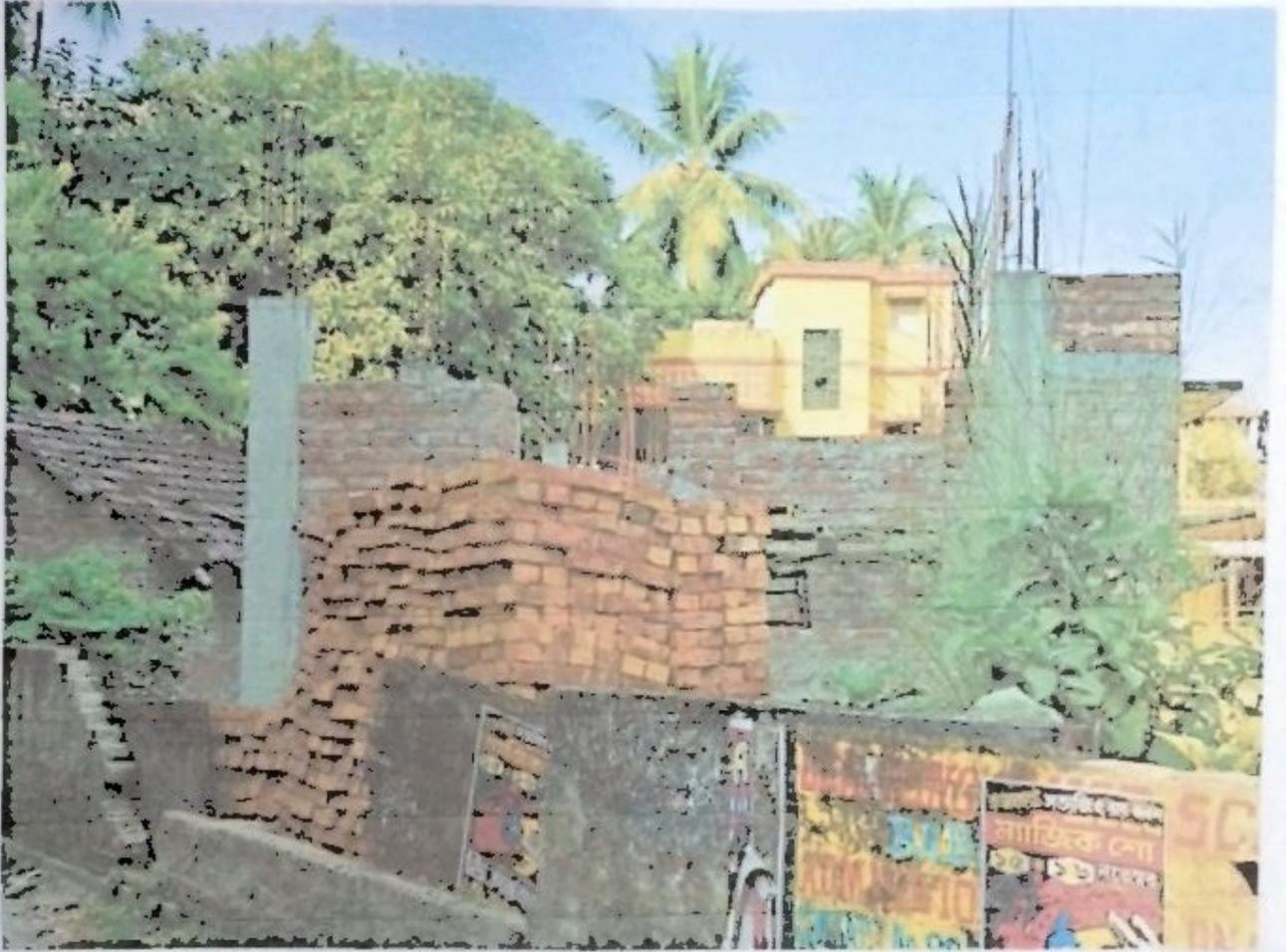
(*The share of the above mentioned Khaian will be ascertained on the basis of area of the plot mentioned against the Khatlan)

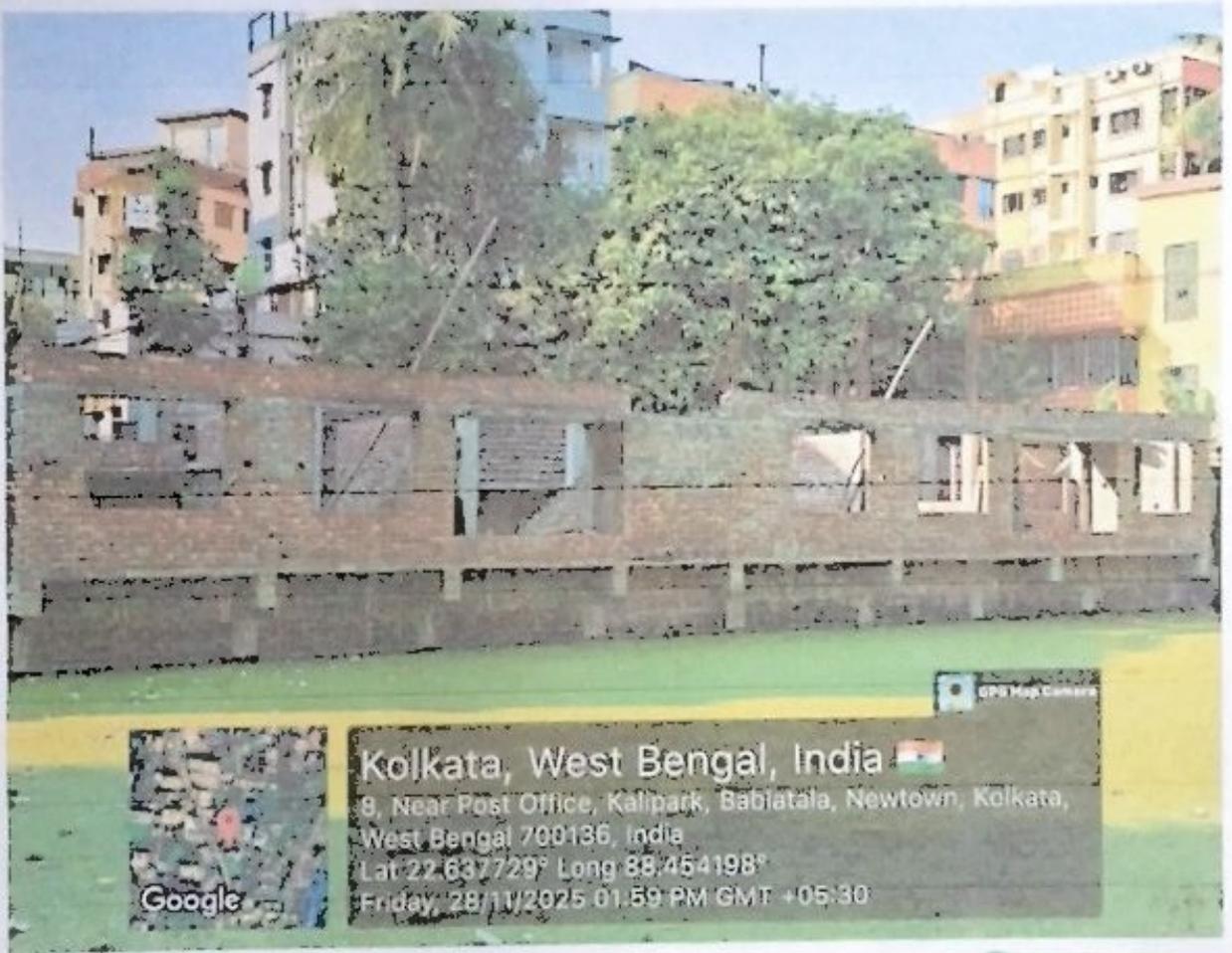
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-XB-



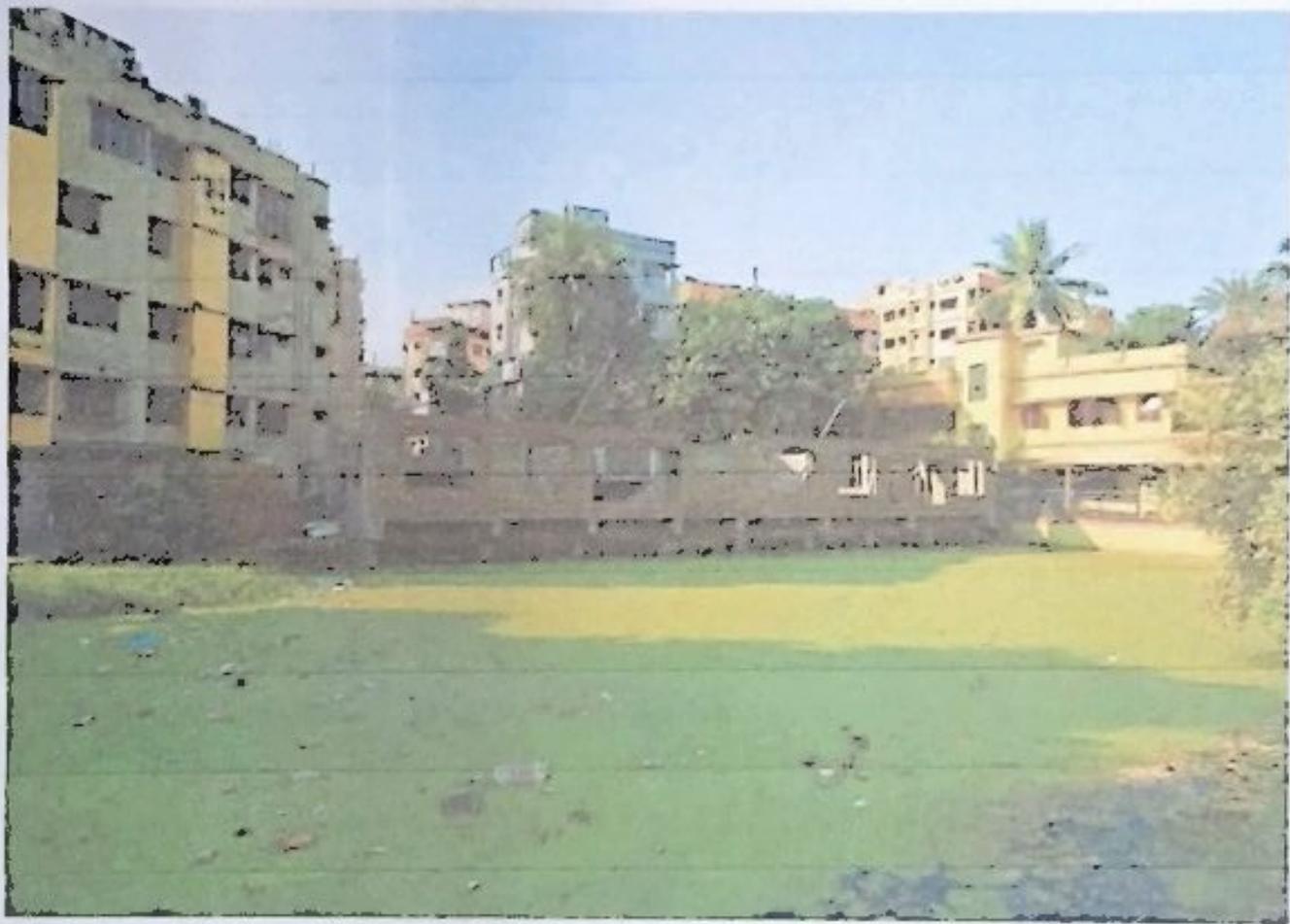




Kolkata, West Bengal, India
8, Near Post Office, Kalipark, Bablatata, Newtown, Kolkata,
West Bengal 700136, India
Lat 22.637729° Long 88.454198°
Friday, 28/11/2025 01:59 PM GMT +05:30

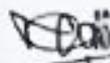
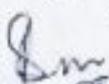
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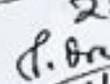


Sub: Joint Physical Inspection on 28.11.25
at Plot no - Dag no - 2242, J.L no - 02,
Mouza: Gopalpur, Block - Rajarhat, P.S -
Narayampur, Kolkata - 700136, Ward no - 04
Under Bidhannagar Municipal Corporation.

Present from BMC Side

1. Nitya Gopal Giri Asst. Eng.  28/11/25
2. Nirumolendra Sen Surveyor BMC  28/11/25

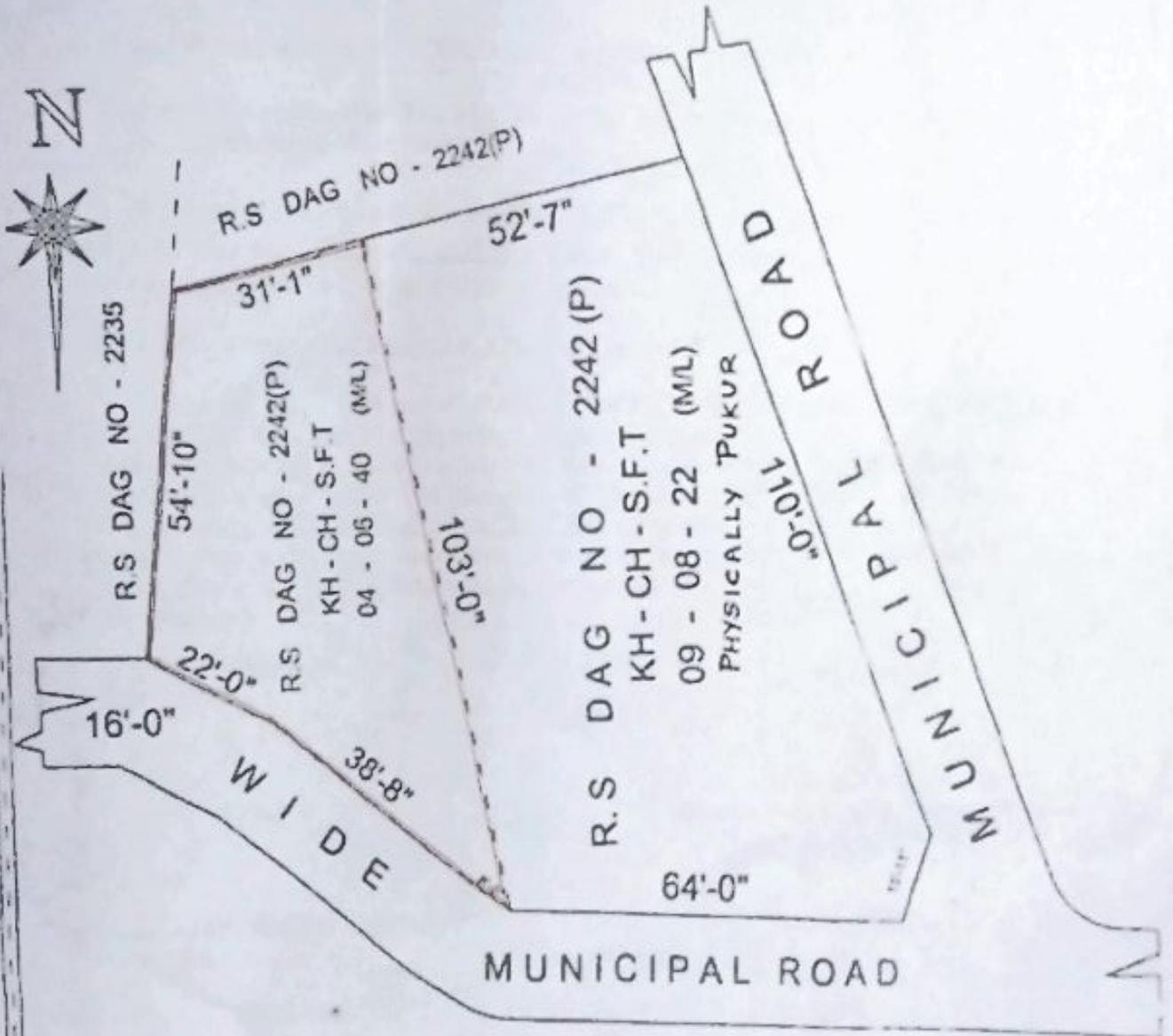
Present from BL&LO, Rajarhat

1. Subhendu Das. (R.I)  28/11/25
2. Pallab Oram. (Amin)  28/11/25

~~18~~

SITE PLAN OF R.S DAG NO - 2242(p), AT MOUZA - GOPALPUR,
J.L NO - 02, R.S NO -140, P.S - AIRPORT, DIST -24 PARGANAS
(N), UNDER - RAJARHAT GOPALPUR MUNICIPALITY.
PURCHASED PLOT SHOWN IN RED BORDER

SCALE - 1"=20'-0"



P.A.
AMIN
B.L. & L.R.O. RAJARHAT
NORTH 24 PARGANAS

GOVERNMENT OF WEST BENGAL
OFFICE OF THE

BLOCK LAND & LAND REFORMS OFFICER
RAJARHAT, NORTH 24 PARGANAS
e-mail: blrorarajarhat1507@gmail.com



পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমিওভূমি সংস্কার আধিকারিকের করণ
রাজারহাট, উত্তর২৪পর্গনা
ই-মেল:blrorarajarhat1507@gmail.com

2/2548
dt. 17.12.25

Memo no. 1281 /BL&LRO/RHT/2025
To
The Additional District Magistrate &
District Land & Land Reforms Officer
North 24 Parganas, Barasat.

Date: 16.12.2025

OC, Illegal Conversion

Sub: Report regarding illegal filling of waterbody over Plot no.2242 of Mouza-
Gopalpur, JL no. 02

Ref: Memo no. Law/(F-NGT/07/25)/7244/DL&LRO(N)/2025 Dated:05/12/25

Sir,

In reference to above noted subject and memo, this is to inform you that a joint inspection with Bidhan Nagar Municipal Corporation has already been conducted over the subject land and report of the said enquiry is annexed for ready reference.(Annexure-A)

A show cause notice u/s 4C(5) of WBLR Act,1955 has been issued to the offenders vide this office memo no. 1278/B.L&L.R.O/RHT/2025 dated: 15/12/25.(Annexure-B)

Encl: As stated

Yours sincerely

[Signature]
16/12/25

Assistant Director &
Block Land & Land Reforms Officer
Rajarhat, North 24 Parganas

Assistant Director
&
Block Land & Land Reforms Officer
Rajarhat, North 24 Parganas

*A. To
The matter is dealing from Law Section.
Hence, the matter may be first up
before OC, Law
To
OC, Law
17/12/25*



Government of West Bengal
Office of the Block Land & Land Reforms Officer,
Rajarhat, North 24 Pgs.

Memo No. 1273 /BL&LRO/RHT/2025

Date :15.12.2025

To

- 1) Kalipada Ghosh
S/O. - Lalit Mohan Ghosh
Gopalpur
- 2) Sunita Mondal
W/O. - Taraknath
Gopalpur
- 3) Sushanta Dey
S/O. - Soumendra Nath Dey
Gopalpur
- 4) Sumanta Dey
S/O. - Soumendra Dey
Gopalpur

Sub: Show Cause Notice u/s 4C(5) of WBLR Act, 1955 in respect of unauthorized conversion of land

After receiving a complain from Bidhannagar Municipal Corporation vide Memo no. 4880/1(12)/BMC/GS/2025 dtd. 04.12.2025 & prima facie reporting from the joint inspection of Revenue Inspector of the concerned G.P. alongwith Asst. Engineer and Surveyor of Bidhannagar Municipal Corporation, it appears that You are involved in committing offence to effect alteration in the character or mode of use of land of some portion of the below mentioned plot Plot No. 2242, classified as 'pukur' with total area 0.30 acre under Mouza- Gopalpur, J.I. No.-02 by illegal filling of water body by constructing residential house and under construction building over this plot.

Hence, you are asked either to produce conversion certificate issued from the competent authority or to stop the said activity immediately and restored the said land to its previous position within Seven (07) days from the date of receiving of this letter, otherwise action will be taken against you as per law.

Block Land & Land Reforms Officer,
Rajarhat, North 24 Parganas
&
Assistant Director

Block Land & Land Reforms Officer,
Rajarhat, North 24 Parganas
Date :15.12.2025

Memo No. 1278 /BL&LRO/RHT/2025
Copy to :

1. The A.D.M.& D.L.&L.R.O., North 24 Parganas for information
2. The Senior Law Officer, Bidhannagar Municipal Corporation

Anir Kumar Ghosh on behalf of Kalipada Ghosh.

Sunita Mondal

Block Land & Land Reforms Officer,
Rajarhat, North 24 Parganas

Block Land & Land Reforms Officer,
Rajarhat, North 24 Parganas

Sunita Mondal 16.12.2025

on behalf of Sushanta Dey & Soumendra Dey



Government of West Bengal
Office of the Block Land & Land Reforms Officer,
Rajarhat, North 24 Pgs.

Memo No. 1321 /BL&LRO/RHT/25

Date- 29.12.2025

To
The Additional District Magistrate &
District Land & Land Reforms Officer,
North 24 Parganas, Barasat.

Sub :Reply against Show Cause Notice u/s 4C(5) of WBLR Act, 1955 in respect of unauthorized conversion of land of Plot No. 2242, Mouza – Gopalpur, J.L. -02

Sir,

Sending herewith the reply against Show Cause Notice u/s 4C(5) of WBLR Act, 1955 in respect of unauthorized conversion of land of Plot No. 2242, Mouza – Gopalpur, J.L. -02 vide this office Memo No. 1278/BL&LRO/RHT/2025 dtd. – 15.12.2025 for your kind perusal and consideration.


Assistant Director &

Block Land & Land Reforms Officer

Rajarhat, North 24 Parganas

Assistant Director

&
Block Land & Land Reforms Officer
Rajarhat, North 24 Parganas

~~22~~

P-11986
22/12/25

Date - 22/12/2025

To,
The Block Land & Land Revenue Officer (BL&LRO),
Rajarhat Block,
North 24 Parganas
AND
The Municipal Commissioner,
Bidhannagar Municipal Corporation,
Bidhannagar, Kolkata



Reference : **Memo No- a. 1278/BL&LRO/RHT/2025 Dated 15.12.2025**
 Memo No- 4880/1(12)/BMC/GS/2025 dated 4.12.2025

Subject: Reply against your letter dated 15.12.2025

Respected Sir/Madam,

I Smt. Bulu Ghosh wife of Lt. Sri Kalipada Ghosh residing at Udayachal, Tarak Boral Lane Sourav Ganguly Avenue Rajarhat Gopalpur, North 24 Parganas Kolkata -700136, do hereby most respectfully submit this representation letter before your good office to bring to your kind notice certain facts regarding our long-term residence and peaceful possession of our land /Property bearing Dag Number 2242 under Khatiyon Numbers 739/1, measuring a total area of 0.1 Acre (6 katha).

My husband Lt. Sri Kalipada Ghosh, deceased on 16.11.2022 (death certificate enclosed) has purchased the said property in between the year 1981 & 1983, and since then we have been in continuous and undisputed possession of the same for more than 40 years, with my family members.

In absence of my husband, as best known to me, prior to our purchase, our land was "DANGA" lying on the north side of the existing Pond, and this has been also clearly mentioned in our Registered deed at the time of our purchase. Thereby neither my husband Lt. Sri Kalipada Ghosh nor any of my family members have ever undertaken any artificial filling or earth-filling activities on our whole property.

In addition to the above scenario, it will be pertinent to mention here that there was an Electrical Post carrying 11KV line on the center of our plot. Being a residential Property my husband approached West Bengal State Electricity Board Several times for shifting of the 11KV line. On 15.05.2001 we have paid an amount of Rs 39887/= (Thirty-Nine Thousand Eight Hundred Eighty-Seven Rupees) as enclosed with this letter in the name of my Husband against Quotation dated 28.9.2000 of West Bengal State Electricity Board for Shifting of the 11KV post.

Handwritten signature/initials

20

~~28~~

During our entire period of residence, we have always been a law-abiding and responsible citizens, by paying our Property Tax from 1982 to present time and maintaining a peaceful possession of our property by cordial relations with all members of the community. We have never been involved in any dispute or controversy with neighbours or other residents, and no complaint or objection has ever been raised against our residence or possession of our said property and the same has also been confirmed by a Mass petition dated 17.12.2025 by our respected neighbours. (As Enclosed)

Under the above circumstances hope I am able to clarify the factual position regarding the long-standing residence and possession of our property and the natural character and history of the land in question. In view of the facts stated hereinabove, we humbly pray that your good office may kindly take cognizance of this representation and consider the same as credible evidence of our continuous peaceful residence spanning over four decades.

Thanking You

Yours Faithfully

Bulu Ghosh

Smt. Bulu Ghosh

Amit Kumar Ghosh (9674442765)

Amit Kumar Ghosh (Elder Son)

Sumit Kumar Ghosh

Sumit Kumar Ghosh (Younger Son)

Arpita Ghosh

Arpita Ghosh (Daughter)

Enclosure:

- Death Certificate of Lt. Sri Kalipada Ghosh
- Registry Deed of Land Purchase
- Property Tax Payment Receipt
- Payment Receipt of West Bengal State Electricity Board for Shifting of the 11KV post
- Copy of Mass petition dated 17.12.2025

R-11985
22/12/25



To,
The Municipal Commissioner,
Bidhannagar Municipal Corporation,
Bidhannagar, Kolkata

AND

The Block Land & Land Revenue Officer (BL&LRO),
Rajarhat Block,
North 24 Parganas

DATE: 17.12.2025

Subject: Mass Petition regarding long-term peaceful possession and residence of Lt. Sri Kalipada Ghosh and his family members at Dag No. 2242, Khatiyon No. 739/1

Respected Sir/Madam,

We, the undersigned residents and inhabitants of the locality/neighbourhood, do hereby most respectfully submit this mass petition cum representation letter before your good office to bring to your kind notice certain facts regarding the long-term residence and peaceful possession of certain members of our community at the land bearing Dag Number 2242 under Khatiyon Numbers 739/1, measuring a total area of 0.1 Acre (6 katha).

We wish to humbly bring to your kind notice that Lt. Sri Kalipada Ghosh, along with his family members, have been residing continuously and peacefully at the above-mentioned property for the past 40 to 42 years approximately. He purchased the said property around the year 1981, and since then they have been in continuous and undisputed possession of the same.

Prior to their purchase, the erstwhile owners were residing on the said land, and the property has thus been continuously occupied and inhabited for several decades even before the current owners acquired it. Neither Lt. Sri Kalipada Ghosh nor any of their family members have ever undertaken any artificial filling or earth-filling activities on their whole property.

During the entire period of their residence, the above-named persons and their families have conducted themselves as law-abiding and responsible citizens, maintaining peaceful possession of the property and cordial relations with all members of the community. They have never been involved in any dispute or controversy with neighbours or other residents, and no complaint or objection has ever been raised against their residence or possession of the said property.

We, the undersigned residents of the same locality, being fully conversant with the facts and circumstances, do hereby certify and confirm that Lt. Sri Kalipada Ghosh and his family members have been residing continuously at Dag No. 2242, Khatiyon No. 739/1 since 1981 without any interruption.

The purpose of submitting this mass petition is to formally place on record the factual position regarding the long-standing residence and possession of the above-named persons and to clarify the natural character and history of the land in question. In view of the facts stated hereinabove, we humbly pray that your good office may kindly take cognizance of this representation and consider the same as credible evidence of their continuous peaceful residence spanning over four decades.

APL
22/12/25

We shall remain grateful for your kind consideration of this representation.

Thanking you,

Yours faithfully,

SL NO	NAME	EPIC NO.	SIGNATURE	MOBILE NO.
1	Debabrata Ghosh			9830197877
2	Puspa Rani Chowdhury		Puspa Rani Chowdhury, Same.	
3	Subrata Chowdhury			9007828773
4	S. Sarkar		S. Sarkar	9088880081
5	Sanyal Ghosh		S. Ghosh	9550048491
6	Sangita Sikdar			9874367819
7	SUBRATA BORAL		Subrata Boral	9830224608
8	Kushore Ghosh		K. Ghosh	6290680770
9	Bikash Ghosh			9836328992
10	Arindam Neogi		A. Neogi	9748637266
11	Angshuman Guha			9830288143
12	Sajit Neogi		S. Neogi	8697779160
13	Ananta Neogi		A. Neogi	9163952809
14	Rimur Das		Rimur Das	6289065196
15	Somen Das			9830196198
16	Japan Chakraborty			9830008766
17	Tapan Chakraborty			8420235724
18	Swapan N. Sen		S. Sen	9874726672
19	Asut Das			9003900659
20	Sitap Kumar Das			9891618423

21) Supriyo Boral

9330036565

Registered No. WB/SC-247

No. WB(Part-I)2017/SAR-823

The



Kolkata **Gazette**

सत्यमेव जयते

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TUESDAY, DECEMBER 26, 2017

[SAKA 1939

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

Department of Fisheries, Aquaculture, Aquatic Resources & Fishing Harbours,
I.T. Building (7th & 8th Floor)
31, G.N. Block, Sector-V, Salt Lake City, Kolkata - 700 091

No. 1748-Fish/C-19R-03/2017

Dated, Kolkata, the 20th July, 2017.

NOTIFICATION

In exercise of the power conferred by clause (ii) of section 2 of the West Bengal Inland Fisheries Act, 1984 (West Bengal Act XXV of 1984) as subsequently amended (hereinafter referred to as the said Act), and in supersession of all previous notifications in this regard, the Governor is hereby pleased to authorise the following authorities to be the competent authority under the said Act:

- (i) Municipal Commissioner / Commissioner / Executive Officer of Municipal Corporation / Municipalities / Notified area authority within their respective jurisdiction.
- (ii) District Magistrate within their respective revenue districts except the municipal areas mentioned above.

By order of the Governor,

SUNIL KR. GUPTA
Principal Secretary to the Govt. of West Bengal.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 141/2025/EZ**

Anil Kumar Arya

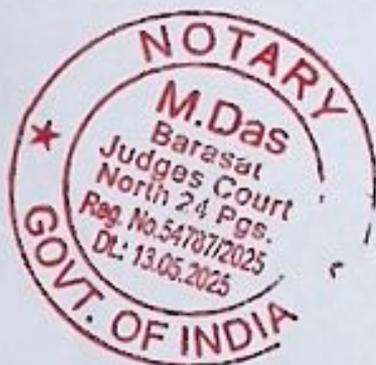
...Applicant

- Versus-

State of West Bengal

...Respondent(s)

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8, THE DISTRICT
MAGISTRATE, NORTH-24 PARGANAS**



Filed by:

Mr. Rajib Roy
Advocate for the
State of W.B.